



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 126] Jammu, Fri., the 14th March, 2014/23rd Phal., 1935. [No. 50-4

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS

Jammu, the 14th March, 2014.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 14th March, 2014 and is hereby published for general information :—

**THE JAMMU AND KASHMIR OMBUDSMAN FOR
PANCHAYATS ACT, 2014**

(Act No. V of 2014)

[14th March, 2014.]

An Act to establish Ombudsman for Panchayats for the purpose of investigating charges of corruption or maladministration in Panchayati Raj Institutions in the State.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-fifth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Ombudsman for Panchayats Act, 2014.

(2) It shall come into force on such date as the Government may, by notification in the Government Gazette, appoint.

2. *Definitions.*—(1) In this Act, unless the context otherwise requires,—

(a) ‘Act’ means the Jammu and Kashmir Ombudsman for Panchayats Act, 2014 ;

(b) ‘action’ means administrative action taken by way of decision, recommendation, resolution or finding or in execution thereof or in exercise of administrative or legal functions or in any other manner and includes wilful failure in taking action or omission to act. All other expressions relating to such action shall be construed accordingly ;

(c) ‘allegation’,—

(1) in relation to public servant means, any affirmation that such public servant,—

(i) has abused his position for any gain or favour to himself or to any other person or to cause undue harm or hardship to any person ; or

(ii) was actuated in the discharge of his functions as such public servant by personal interest, or improper or corrupt motives ; or

(iii) is guilty of corruption, favoritism, nepotism or lack of integrity ; or

